

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

O.A. NO. 1243 OF 2024

IN THE MATTER OF:

Manu Rathi

...Applicant

Versus

State of Uttarakhand

...Respondents

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THROUGH COUNSEL



Place: Dehradun, Uttarakhand

ADARSH CHAMOLI

Date: 03.03.2025

Counsel For Respondent No. 1  
5, Lawyers' Chamber Block-I,  
Delhi High Court, New Delhi - 110003  
Mobile: 8375955697  
Email: adarshchamoli93@gmail.com

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**RESPONSE AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1**



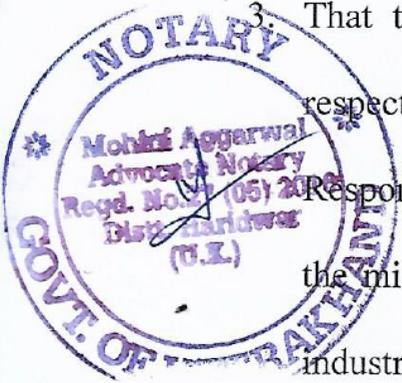
I, Uttam Kumar Tiwari, s/o Shri Rajendra Prasad Tiwari, aged about 56 years, presently posted as General Manager, District Industries Centre, Haridwar

  
(Deponent)

I, the above name deponent do hereby solemnly affirm and state as under:

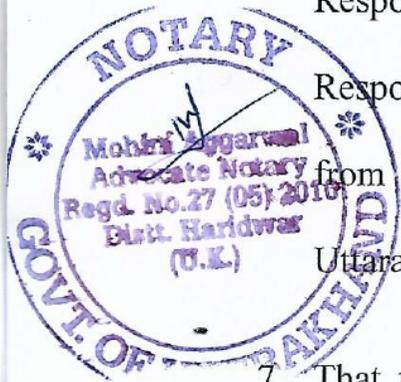
1. That the deponent is presently posted as General Manager, District Industries Centre, Haridwar and have been duly authorised by

- Respondent No. 1 *vide* letter dated 20.02.2025 to represent Respondent No. 1 in the above captioned matter and such, he is fully conversant with the facts of the present case.
2. That most of the allegations levelled by the Applicant are with respect to Respondent No. 2 and Respondent No. 3 to 9 and therefore, the deponent only wishes to clarify certain aspects of the averments made with respect to Respondent No. 1 without giving any para-wise reply to each and every averment made by the Applicant.
3. That the averments made by the Applicant in its Application with respect to Respondent No. 1 are without any basis. It is submitted that Respondent No. 1 is a state level office which is merely a facilitator for the micro, medium and small enterprises (MSMEs) and other type of industries for implementing the policies and programmes for industrial development of the state. The main aim of Respondent No. 1 is to provide a comprehensible framework to enable a investor friendly environment for ensuring rapid and sustainable industrial development in Uttarakhand.
4. It is further submitted that Respondent No. 1, primarily, promotes establishment of MSMEs and other industries which, in turn, increases employment opportunities in the state and also increases state-domestic-product.



*Mohini Aggarwal*

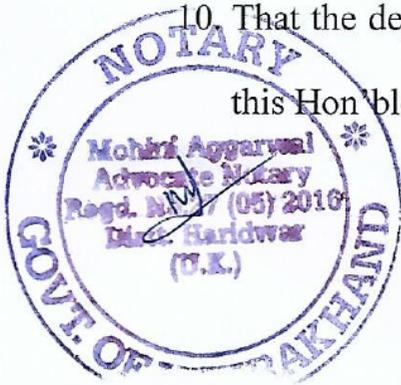
5. It is further submitted that Respondent No. 1 does not conduct any inspection of such MSMEs with respect to any violation of pollution norms prevalent in the state of Uttarakhand. That further, Respondent No. 1 neither inspect companies nor does it maintain any pollution related data of any company of Uttarakhand as pollution related information does not come under its domain.
6. It is wrong to say that Respondent No. 1 along with Respondent No. 2, have all the information about the alleged pollution being caused by Respondent No. 4 to 9. As far as Respondent No. 2 is concerned, Respondent No. 2 neither co-ordinates nor function in any manner with Respondent No. 1 for the purpose of collecting pollution related data from companies such as Respondent No. 4 to 9 in the state of Uttarakhand.
7. That the Applicant has wrongly implicated Respondent No. 1 in the present litigation as Respondent No. 1 is not a relevant department for the adjudication of issues raised by the Applicant in the present application.
8. It is further submitted that the present response affidavit is being filed in a bonafide manner by way of abundant caution in order to avoid any liability that may or may not incur upon Respondent No. 1 during the course of the proceedings in the above captioned matter.



*[Handwritten signature]*

9. That the contents of the Affidavit have been prepared under the instructions of the deponent and the same are true and correct and nothing material and has been concealed therefrom.

10. That the deponent undertakes to comply with any further directions that this Hon'ble Tribunal may pass in the present matter.



*[Handwritten signature]*

DEPONENT

**VERIFICATION**

Verified at Haridwar, Uttarakhand on 3rd day of March 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

**ATTESTED**  
14  
03/03/25  
Mohini Aggarwal  
Advocate Notary  
Regd. No. 27 (05) 2016  
Distt. Haridwar (U.K.)

*[Handwritten signature]*

DEPONENT

Identify By  
2025

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**O.A. No. 1243 of 2025 : R-1 Response Affidavit**

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Adarsh Chamoli <adarshchamoli93@gmail.com>  
To: officevivekgupta@gmail.com

Mon, Mar 3, 2025 at 6:46 PM

Dear Sir,

Please find attached the advance copy of the Response Affidavit being filed by Respondent No. 1 in the above captioned matter before Hon'ble National Green Tribunal, Principal Bench.

Thanks and Regards

Adarsh Chamoli  
Counsel for Respondent No. 1

Office: W-26 (Basement), Greater Kailash I, New Delhi - 110048  
Chamber: 5, Lawyers' Chambers, Delhi High Court  
Contact No.: +91 8375955697

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 **R-1 Response Affidavit - O.A. NO. 1243 OF 2024.pdf**  
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